1	2	3	
21.	Rajasthan	814	
22.	Tamil Nadu	4120	
23.	Tripura	888	
24.	Uttar Pradesh and	17999	
25.	Uttarakhand		
26.	West Bengal	22515	
27.	Andaman and Nicobar Island	3	
28.	Chandigarh	91	
29.	Dadra and Nagar Haveli	83	
30.	Daman and Diu	33	
31.	NCT of Delhi	2046	
32.	Puducherry	318	
33.	Indian National Army (INA)	22468	
	Total	1,71491	

## Study on custodial deaths

1921. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has made any study on custodial deaths;
- (b) if so, the details thereof;
- (c) whether the study reveals the steady increase in the custodial deaths every year;
  - (d) if so, the reasons therefor; and
  - (e) the steps being adopted by Government to minimise the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) No, Sir. However, as per data of National Human

Rights Commission (NHRC), there is no visible trend of increase in the number of custodial deaths. A Statement indicating number of custodial death cases registered by NHRC under Judicial, Police, Defence and Para Military Forces, for the years 2007-08 to 2012-13 (upto 10.8.12) is given in the Statement (*See* below). The reasons for these deaths include natural causes, torture in custody, injuries due to beating by public before arrest, suicides in custody as well as negligence by the public servants.

(e) As per the Seventh Schedule of the Constitution of India, "Police" and "Public Order" are State Subjects. It is for the State Governments to take action in every crime. The Central Government issues advisories, while the NHRC issues guidelines and recommendations in respect of custodial deaths. NHRC has framed guidelines for reporting all deaths in custody whether natural or otherwise, within 24 of its occurrence. The NHRC also calls for various reports for ascertaining any foul play or negligence by public servants, which resulted in custodial death. Also, Section 176 of the Criminal Procedure Code provides for enquiry by the nearest Magistrate empowered to hold inquest in cases of death in the custody of the police.

Statement
Custodial death cases registered

Year	Judicial	Police	Defence Forces	Para-Military Forces	Total
2007-08	1788	188	3	1	1980
2008-09	1598	142	2	4	1746
2009-10	1473	124	0	2	1599
2010-11	1426	146	1	1	1574
2011-12	1302	128	0	2	1432
2012-13 Upto 10.8.12	593	48	0	0	641